

9/11/17
THE HIGH COURT OF KERALA

102934

A3-21962/2014

Kochi-682 031

Dated : 14.11.2017

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendments to the Kerala High Court Service Rules, 2007, namely:

Amendment (C.S.No. 48)

"In the said rules

"The following shall be inserted after the second proviso to sub rule(1) of Rule 7

"Provided further that a Judge may, in lieu of one Office Attendant as prescribed by the 2nd proviso, engage a co-terminus Sevak, who shall work with the Judge at his pleasure, whose service conditions shall be such as may be prescribed by the Chief Justice from time to time. However, the above option can be exercised only by those Judges who have not made nomination as per the 2nd proviso, as it stood before its substitution"

The above amendments shall come into force with immediate effect".

(By Order)


Ashok Menon

Registrar General

Explanatory Note

(This does not form part of the amendment but is intended to indicate its general purport)

The Government as per G.O.(Ms) No.222/2017/Home dated 05/11/2017, have accorded sanction for the conversion of 38 posts of Office Attendants (from within the existing sanctioned strength of the Office Attendants) in to that of Sevaks. This notification is issued consequent to the above Government Order.

(p.t.o.)